

MC No. 22 of 2014
IN WP(C)No.148 of 2011

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the applicant.

Shri ND Chullai, Senior GA, assisted by Shri KP Bhattacharjee, Advocate, present for the respondents.

Heard.

By means of this application, the applicant has prayed that the records from the Police Hospital, Shillong, w.e.f. 28.11.2008 to 05.11.2009, from TB Hospital, Shillong, w.e.f. 06.11.2009 to 02.03.2010 and records from Reserve Officer, Shillong, w.e.f. 28.11.2008 to 02.03.2010, relating to the ailment of the applicant Khuljon N Areng be summoned for disposal of the WP(C)No. 148 of 2011.

The aforesaid writ petition is admitted and affidavits have already been exchanged. The prayer in the said writ petition is for release the amount on account of Leave Encashment and regarding TB leave period.

In the above circumstances, the application for summoning the above mentioned records is allowed. The records may be produced for perusal of the Bench hearing the aforesaid writ petition on 04.03.2014.

Accordingly, Misc. Case No. 22 of 2014 stands disposed of.

CHIEF JUSTICE

dev
20.02.14

MC No. 31 of 2014
IN WP(C)No.329 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri A Ganguly, Advocate, present for the applicants.

Shri ND Chullai, Senior GA, assisted by Shri KP Bhattacharjee, Advocate, present for the respondents.

Heard.

By means of this application, the applicants have sought for restoration of WP(C)No. 329 of 2013 which was dismissed for non prosecution on 27.01.2014.

The application for restoration is within time. The ground for absence is sufficiently explained in the application supported by affidavit. Therefore, the application for restoration is allowed. WP(C)No. 329 of 2013 is restored to its original number along with the interim order.

Accordingly, Misc. Case No. 31 of 2014 stands disposed of.

CHIEF JUSTICE

dev
20.02.14

MC No. 32 of 2014
IN WP(C)No.37 of 2014

20.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 37 of
2014 on 25.03.2014.

CHIEF JUSTICE

dev
20.02.14

MC No. 33 of 2014
IN WP(C)No.38 of 2014

20.02.2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in
WP(C)No. 38 of 2014, this Misc. Case No. 33 of 2014
stands disposed of.

CHIEF JUSTICE

dev
20.02.14

MC No. 134 of 2013
IN WP(C)No.93 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 93 of
2013 after two weeks.

CHIEF JUSTICE

dev
20.02.14

MC No. 348 of 2013
IN WP(C)No.317 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 317 of
2013 after three weeks.

CHIEF JUSTICE

dev
20.02.14

WP(Crl)No.2 of 2014

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri SP Mahanta, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondent No. 1.

Shri K Khan, Addl. Senior GA, present for respondents No. 2 to 5.

Learned counsel for the respondents pray for and are allowed three weeks' time to file counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.36 of 2014

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri KC Gautam, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, assisted by Shri KP Bhattacharjee, Advocate, present for the respondents No. 1 to 4.

Learned counsel for the respondents No. 1 to 4 prays for and is allowed four weeks' time to file counter affidavit.

Issue notice to respondent No. 5 Ranjit Champramy, who may also file his counter affidavit within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.37 of 2014

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri IH Saikia, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List on 25.03.2014.

CHIEF JUSTICE

dev
20.02.14

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri KC Gautam, Advocate, present for the petitioner.

Shri R Deb Naath, CGC, present for the respondents.

Heard.

By means of this writ petition, the petitioner has sought mandamus directing the respondents to call the petitioner for interview for the post of Assistant Librarian/Senior Librarian in North Eastern Indira Gandhi Regional Institute of Health & Medical Sciences, Shillong (NEIGRIHMS).

Briefly stated, the petitioner was working as an Assistant Librarian with the aforesaid Institute on adhoc basis since 2008. On 16.07.2013, an advertisement was issued for making regular recruitment on the post of Assistant Librarian and Senior Librarian in the Institute, for which, the petitioner submitted her application. When the candidates were short listed, she did not find her name in the list.

It is pleaded by the petitioner that the petitioner being a member of Scheduled Tribe belonging to Khasi Community is entitled to the age relaxation of five years. It is contended that her application should not have been rejected on the ground of age as she was entitled to relaxation.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks. Meanwhile, it is directed that if the petitioner is otherwise qualified, her application shall not be rejected merely on the ground that she has crossed maximum age applicable to the General Candidate, and she may be considered provisionally for appearing in the interview. However,

in the event of her selection, her appointment shall be subject to the outcome of this writ petition.

(Prafulla C. Pant)
CHIEF JUSTICE

dev
20.02.14

P(C)No.93 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.148 of 2011

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, assisted by Shri KP Bhattacharjee, Advocate, present for the respondents.

This is an admitted petition in which affidavits have already been exchanged.

List this writ petition or final hearing before the appropriate Bench on 04.03.2014.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.233 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.276 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri E Nongbri, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents No. 1 to 3.

Shri R Deb Nath, CGC, present for respondent No. 4.

Counter affidavit has already been filed on behalf of respondent No. 2. Same be taken on record.

Learned counsel for the respondent 4 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 2.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.277 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri SA Sheikh, Advocate, present for the petitioner.

Shri AH Hazarika, Advocate, present for the respondents No. 1 to 4.

Shri S Dey, Advocate, present for respondent No. 5.

Ms QB Lamare, Advocate, present for respondent No. 6.

Learned counsel for the respondents pray for and are allowed further three weeks' time to file counter affidavits.

List after three weeks.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.298 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri SA Sheikh, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of respondents No. 1 to 4. Same be taken on record.

List for final hearing before the appropriate Bench. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 1 to 4.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.317 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, assisted by Shri KP Bhattacharjee, Advocate, present for the respondents.

Respondent No. 5 has filed counter affidavit. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 5.

List after three weeks. Meanwhile, respondents No. 6 and 7 may file their counter affidavits. Interim order dated 28.01.2014 is extended till the next date of listing.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.329 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in MC No. 31 of 2014, this writ petition is restored to file.

List after two weeks.

CHIEF JUSTICE

dev
20.02.14

WP(C)No.346 of 2013

20.02.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioner.

Shri VGK Kynta, Senior Advocate, present for respondents No. 1 to 6.

Shri B Khyriem, Advocate, present for the respondents No. 7 to 13.

Affidavit-in-opposition has been filed on behalf of respondents No. 7 to 13. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 7 to 13.

List after three weeks. Meanwhile, the remaining respondents may also file their counter affidavits, if they so like.

CHIEF JUSTICE

dev
20.02.14